

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 182/GT/2019

Coram:

Shri P.K. Pujari, Chairperson

Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 7th May, 2022

In the matter of

Petition for approval of tariff of Meja Thermal Power Station Stage-I (1320 MW) for the period from date of commercial operation of Unit I (30.4.2019) to 31.3.2024.

AND

IN THE MATTER OF

Meja Urja Nigam Private Limited (MUNPL),
Meja Thermal Power Project,
P.O.-Kohdar, Meja Tehsil,
Allahabad – 212 301 (UP)

...Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow – 226 001 (UP)
2. Rajasthan Urja Vikas Nigam Limited,
Vidyut Bhawan, Janpath,
Jaipur – 302 005 (Rajasthan)
3. Punjab State Power Corporation Limited,
The MALL, PSEB Head Office,
Patiala – 147 001
4. Power Development Department,
Government of J&K, Civil Secretariat,
Srinagar.
5. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road
Dehradun – 248 001



6. Electricity Department of Chandigarh,
Union Territory of Chandigarh,
Additional Office Building, Sector-9 D,
Chandigarh

...Respondents

Parties present:

Ms. Swapna Seshadri, Advocate, MUNPL
Ms. Ritu Apurva, Advocate, MUNPL
Shri Harini Subramani, Advocate, MUNPL
Shri Manish Garg, UPPCL

ORDER

The Petitioner, Meja Urja Nigam Private Limited (hereinafter referred to as 'MUNPL') is a Joint Venture company of NTPC Limited ('NTPC') and Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited ('UPRVUNL'). MUNPL is implementing Meja Thermal Power Station in Meja Tehsil of Allahabad District in the State of Uttar Pradesh. This project is being implemented in two stages, wherein Stage-I of Meja Thermal Power Station consists of two units of 660 MW each. The Ministry of Power (MOP), GOI vide letter dated 05.10.2010, has allocated the power generated from this generating station amongst the beneficiaries of the Northern Region. Further, MOP, vide its letters dated 13.09.2018 and 03.12.2018, has re-allocated the share of Haryana, Delhi and Himachal Pradesh to the State of Uttar Pradesh.

Background

2. Petition No. 341/GT/2018 had been filed by the Petitioner for determination of tariff of the generating station from the anticipated COD of Unit-I (31.10.2018) to 31.3.2019. However, the Petitioner through the letter dated 17.4.2019 submitted that Unit-I of the generating station was expected to achieve COD during the 2019-24 tariff period and therefore, sought permission to file a fresh tariff petition in respect of the said unit. Accordingly, the Commission, vide order dated 2.5.2019 in the Petition No. 341/GT/2018 granted liberty to the Petitioner to file a fresh tariff petition in accordance



with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, for determination of tariff from the anticipated COD of Unit-I of the generating station till 31.3.2024, in terms of the provisions of the 2019 Tariff Regulations.

3. In terms of the liberty granted vide order dated 2.5.2019 in Petition No.341/GT/2018 as mentioned above, the Petitioner has filed the present Petition No. 182/GT/2019 for determination of tariff from anticipated COD of Unit-I (30.4.2019) till 31.3.2024. As Unit-I of the generating station achieved COD on 30.4.2019, the Petitioner, vide affidavit dated 26.11.2020 amended the tariff petition, based on the audited data as on COD of Unit-I and projected capital expenditure up to 31.3.2024. The Petitioner also submitted that Unit-II of the generating station is expected to achieve COD with effect from 31.12.2020.

4. Replies to the Petition have been filed by the Respondent UPPCL and Respondent RUVNL and the Petitioner has filed its rejoinders to the said replies.

Hearing dated 16.7.2021

5. During the hearing of the petition through video conferencing on 16.7.2021, the learned counsel for the Petitioner submitted that since Unit-II has achieved COD on 31.1.2021, the Commission, may consider grant of provisional tariff for Unit-II of the generating station along with tariff of Unit-I. However, the Commission observed that liberty will be granted to the Petitioner to file fresh petition for determination of tariff of Unit-II of the generating station. Accordingly, the Commission, after hearing the parties reserved its order with respect to determination of tariff of Unit-I of the generating station from 30.4.2019 till 31.3.2024.



Submission of the Petitioner

6. In the meantime, the Petitioner through the letter dated 27.4.2022 has submitted that it would file a fresh tariff petition, based on the audited capital cost data as on COD of the generating station (31.1.2021) and projected capital expenditure up to 31.3.2024 to enable the Commission to take a holistic view and issue a consolidated order for the generating station. Accordingly, it has sought the permission of the Commission to withdraw this present petition and grant liberty to file a fresh petition.

7. The matter has been considered. It is observed that the Petitioner has not served the copy of the letter dated 27.4.2022 to the Respondents. However, the said letter has been communicated to the Respondents through the e-filing portal of the Commission. Keeping in view the submissions of the Petitioner, we permit the Petitioner to withdraw the present petition, with liberty to the Petitioner to approach the Commission with a fresh tariff petition for determination of tariff of Unit-I & Unit-II, in terms of the provisions of the 2019 Tariff Regulations. Accordingly, the petition is disposed of as withdrawn.

8. Petition No. 182/GT/2019 is disposed of in terms of the above.

Sd/-
(P.K. Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I.S.Jha)
Member

Sd/-
(P.K. Pujari)
Chairperson